

that supplies to traditional buyers of Indian ore can be maintained and wherever possible enlarged.

- (iv) Possibilities of entering into long term contracting with major consumers with the help of the Corporation's business associates are being explored.

**State Trading Corporation of India
(Private) Ltd.**

2864. { Shri V. C. Shukla;
Shri Rameshwar Tantia:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1550 on the 21st March, 1958 and state:

(a) what exactly the term "departmentally" signifies when used in the context of the business etc. done by the State Trading Corporation of India (Private) Ltd.; and

(b) what will be the position of the profit or loss on the business in ores and other than ores shown to have been done by the State Trading Corporation departmentally up to the period ending 31st January, 1958 if the total expenditure incurred by it in doing such business is taken into account?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) The term covers contracts negotiated, concluded, and executed by the Corporation.

(b) The profit and loss on the Corporation business will be shown in the second annual report for the year ending 30th June, 1958, a copy of which will be placed on the Table of the House when ready.

**State Trading Corporation of India
(Private) Limited**

2865. Shri Shivnanjappa: Will the Minister of Commerce and Industry be pleased to state:

(a) the steps taken by the State Trading Corporation of India (Private)

Limited to bring down freight charges on imports; and

(b) what measures have been adopted to engage chartered ships for carrying commodities at lower rates?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) The State Trading Corporation have organised a separate Division namely "Shipping, Development and Marketing Development Division" for chartering ships and arranging freights on contracts basis at an economic rate.

(b) The Corporation is now endeavouring to export on CIF basis, and import on FOB basis as far as practicable, in order to support Indian shipping and to engage Chartered ships on economic terms on long term basis.

**State Trading Corporation of India
(Private) Limited**

2866. Shri Panigrahi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that during July 1957 to June 1958 the State Trading Corporation of India (Private) Ltd. purchased some manganese ore from any Manganese Mine owners at F.O.R. basis and resold the same to them on F.O.B. basis;

(b) whether the State Trading Corporation had incurred and loss in such transactions; and

(c) if so, the amount of loss incurred?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) No, Sir.

(b) and (c). Do not arise.

**State Trading Corporation of India
(Private) Limited**

2867. Shri Panigrahi: Will the Minister of Commerce and Industry be pleased to state:

(a) the total quantity of Manganese ore exported by the State Trading Corporation of India (Private)